<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 630 & 629 OF 2017 IN DFR NO. 4002 2016

Dated: 16th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s. Akorn India Pvt. Ltd. Vs. Himachal Pradesh Electricity Regulatory Commission & Anr.			Appellant(s)
			Respondent(s)
Counsel for the Appellant(s)	:	Ms. Himanshi Andley for	

Mr. Ajay Vaiday

<u>ORDER</u>

IA NOS. 630 & 629 OF 2017

(Appl. for Condonation of delay in refiling & filing the appeal)

Learned counsel for the Appellant is stated to be in some personal difficulty. A request is made on his behalf for adjournment of the matter.

List the matter on 17.08.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

pr/kt